

PUNJAB VIDHAN SABHA

BILL NO.6-PLA-2024

THE EAST PUNJAB WAR AWARDS (AMENDMENT)

BILL, 2024

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BILL

further to amend the East Punjab War Awards Act, 1948.

Be it enacted by the Legislature of the State of Punjab in the Seventy-fifth Year of the Republic of India, as follows:-

Short title
and
commencement.

1. (1) This Act may be called the East Punjab War Awards (Amendment) Act, 2024.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

Amendment of
section 3 of
Punjab Act 22
of 1948.

2. In the East Punjab War Awards Act, 1948, in section 3, in sub-section (1), in clause (a), for the words "ten thousand rupees", the words "twenty thousand rupees" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

As a reward for those parents whose wards have served/are serving in the Armed Forces of Union of Indian during the National Emergency, declared by the President of Indian under Article 252 of Constitution, as war jagir providing for assignment of appropriate sum is granted to the eligible parents under the East Punjab War Awards Act, 1948 @ Rs.10,000/- per annum up to three children.

2. This bill seeks to enhance the rate of War jagir from Rs. 10,000/- to Rs. 20,000/- per annum up to three children. The enhancement has become necessary due to increase in the daily expenditure and life style. Hence the present rate of "War Jagir" has become nominal.

Chetan Singh Jouramajra
Defence Service Welfare Minister, Punjab.

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FINANCIAL MEMORANDUM

It is not possible to visualize at this stage the actual expenditure likely to be incurred in respect of the provisions made in this Bill. It is however, estimated that Bill, when amended, will involve an additional recurring expenditure of Rs. 8,30,000/- per annum.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

**CHANDIGARH:
THE 31ST AUGUST, 2024**

**RAM LOK KHATANA,
SECRETARY.**

N.B. – The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 31st August, 2024 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).